

to bring out gazetteers for any of the Railways.]

श्री नवाब सिंह चौहान : क्या सरकार को यह पता है कि कुछ क्षेत्रों में गजेटियर अब भी निकल रहे हैं ?

श्री राज बहादुर : माननीय सदस्य को गजट और गजेटियर का भेद विदित होगा। गजट एक सरकारी प्रकाशन की चीज होती है और गजेटियर ज्योग्राफिकल डिक्शनरी के माने में आता है। गजट और गजेटियर में बहुत भेद है। ऐसी अवस्था में, जहां तक मुझे मालूम है, कोई गजेटियर किसी रेलवे द्वारा नहीं निकाला जाता है। गजट अथवा मैगजीन निकाले जाते हैं।

श्री नवाब सिंह चौहान : गजट और गजेटियर का अन्तर मुझे मालूम है। मैंने गजेटियर के बारे में पूछा था और शायद माननीय मंत्री जी को भ्रम हो गया है। यदि उनको पता नहीं है तो वे "नहीं" जवाब दे सकते हैं, लेकिन मेरे ऊपर इल्जाम नहीं लगा सकते।

श्री राज बहादुर : मैंने गजट और गजेटियर का भेद जानते हुए उत्तर दिया

MR. DEPUTY CHAIRMAN: The answer is, there is no proposal to bring out gazetteers.

श्री राज बहादुर : मुझे भ्रम कोई न होने के बारे में माननीय सदस्य को भ्रम नहीं होना चाहिये।

STATUTORY PORT TRUST FOR COCHIN PORT

*416. **SHRI PERATH NARAYANAN NAIR:** Will the Minister for TRANSPORT be pleased to state:

(a) whether Government are aware of the demands made by the Cochin Port Employees' Union for the constitution of a Statutory Port Trust to replace the present Administrative Officer for the administration of the Cochin Port; and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER FOR FOOD AND AGRICULTURE (SHRI M. V. KRISHNAPPA): (a) Yes, Sir.

(b) The present method of administration of the Cochin Port, directly by the Government of India, through an Administrative Officer, is working satisfactorily, and no change is considered necessary at present.

SHRI PERATH NARAYANAN NAIR: May I know, Sir, if the Government is aware that the workers of the port trust are put to great difficulties, because they do not get any prompt or adequate attention to representations under this single-man administration?

SHRI M. V. KRISHNAPPA: The Government is satisfied with the present working of the port. The administration under the supervision of the Administrative Officer is working well. That is what the Government feel.

SHRI PERATH NARAYANAN NAIR: My point is that the workers are put to great difficulties. Is the attention of the Government drawn to that?

SHRI M. V. KRISHNAPPA: That is because among the workers themselves there are two or three unions—rival unions—and there is a fight going on for the leadership. And if one party comes to an agreement with the port authorities, the Administrative Officer, another party tries to create trouble. That is going on there.

SHRI PERATH NARAYANAN NAIR: The hon Minister himself, the other day, replied that the whole matter is *sub judice*. We have a lot to say about the representative capacity of the various unions, but that is not the thing. In the matter of all other ports, the Government have found that the constitution of a port trust for all major ports is necessary.

May I know, if there is any particular reason why a distinction is made in the case of this Cochin Port? It is a major port and it has been so for a number of years.

SHRI M. V. KRISHNAPPA: I remember when the Minister, Shri Lal Bahadur, answered last time, he said that he was satisfied with the present administration by the Administrative Officer and there is no necessity for a change.

MR. DEPUTY CHAIRMAN: Government feels, no change is necessary.

SHRI S. N. MAZUMDAR: The question is different. In the case of all other major ports, there are port trusts on which employees' representatives also have their place. How is it that in a major port like Cochin, that practice has not been followed?

MR. DEPUTY CHAIRMAN: The answer is that they are satisfied that the present administration is quite good.

SHRI S. N. MAZUMDAR: Am I to take it that the satisfaction of the Government means that this necessity of giving representation to the employees does not arise?

(No reply)

SHRI PERATH NARAYANAN NAIR: I put it to the Minister that the workers are not satisfied, that the public are not satisfied. Would the Government reconsider it?

SHRI M. V. KRISHNAPPA: That is the hon. Member's opinion. There are two unions fighting for leadership. One, that has submitted this memorandum to convert it into a port trust, has not been recognised.

SHRI S. N. MAZUMDAR: Am I to take it that the other union is opposed to the constitution of a port trust?

SHRI M. V. KRISHNAPPA: No. They are not opposed.

SHRI S. N. MAZUMDAR: In this matter, there is agreement between the two unions and the Government gives that sort of answer.

(No reply)

SHRI M. GOVINDA REDDY: Is it not a fact that Cochin port, before it was developed, was a minor port and because it has been developed, the Government are now considering to convert it into a port trust?

SHRI M. V. KRISHNAPPA: I want notice for that.

DAIRY INDUSTRY

*417. SHRI DEOKINANDAN NARAYAN: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a special United Nations Consultant recently toured India to study the milk and dairy condition in India;

(b) if so, whether he has submitted any report for improvement of the dairy industry; and

(c) what steps are being taken by Government to increase and improve the milk supply in the country?

THE DEPUTY MINISTER FOR FOOD AND AGRICULTURE (SHRI M. V. KRISHNAPPA): (a) Yes.

(b) No specific suggestions for improvement of the dairy industry were made by the Consultant.

(c) It is proposed to set up:

(i) 36 co-operative milk unions for supply of milk to urban population;

(ii) 12 co-operative rural creameries;

(iii) 7 milk powder factories; and

(iv) large dairies in Bombay, Calcutta, Madras and Delhi.

Provision has also been made for the expansion of existing dairy organisations by providing facilities